

FORM INC-26 [Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014] BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, NORTHERN REGION, DELHI In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014 AND In the matter of MTEKPOWER PRIVATE LIMITED (CIN: U27103DL2023PTC411410) having its registered office at H-19, Udyog Nagar, Rohtak Road, Nangloi, West Delhi, New Delhi- 110041, India, (Applicant) Notice is hereby given to the General Public that the aforesaid Company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on 2nd day of December, 2024 to enable the company to change its Registered office from the "NCT of Delhi" to the "State of Haryana".

The Federal Bank Ltd. FEDERAL BANK Your Perfect Banking Partner Noida Sector-18, B 10 Ground Floor, Near Noida Metro Station-18, Gautam Buddha Nagar, U.P.-201301 Regd. Office, Always, Kerala NOTICE FOR PRIVATE SALE OF GOLD Notice is hereby given for the information of all concerned that Gold Ornaments pledged in the following Gold loan accounts, with the under mentioned branches of the Bank, which are overdue for redemption and which have not been regularised so far in spite of repeated notices, will be put for sale in the branch on or after 22/12/2024 as shown below:

HARYANA DISTILLERY LIMITED CIN: U15511DL2001PLC109883 Regd. Office: 16, Community Centre, New Friends Colony, New Delhi - 110025 - Tel.: +91-11-26823089, 47501600, Email id: hdstst@gmail.com, ISIN : INE02K010101 NOTICE OF 24 ANNUAL GENERAL MEETING NOTICE is hereby given that the 24th Annual General Meeting (AGM) of the Company will be held through video conferencing or other audio-visual means (VC/OAVM) on Monday, 30th December 2024 at 01:30 PM to transact the business as set out in the notice of the AGM.

South West Pinnacle SOUTH WEST PINNACLE EXPLORATION LIMITED Regd & Corp Office: Ground Floor, Plot No.15, Sector-44, Gurugram-122003 Phone: +91 124 4235400; CIN: L13203HR2006PLC049480 Email: investors@southwestpinnacle.com; Website: www.southwestpinnacle.com PUBLIC NOTICE -EXTRA ORDINARY GENERAL MEETING (Pursuant to MCA Circular No. 09/2023 dated 25th September, 2023 & 09/2024 dated 19th September 2024 read with Circular No.20/2020 dated May 5, 2020)

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF YAVU PUTRA CONSTRUCTIONS PRIVATE LIMITED RELEVANT PARTICULARS 1. Name of Corporate Debtor: YAVU PUTRA CONSTRUCTIONS PRIVATE LIMITED 2. Date of Incorporation of Corporate Debtor: 06.09.2006 3. Authority under which Corporate Debtor is incorporated/registered: Registrar of Companies, Kanpur

HDFC BANK Plot # 31, Najafgarh Industrial Area, Tower-A, 1st Floor, Shivaji Marg, Moti Nagar, New Delhi - 110015 POSSESSION NOTICE APPENDIX IV [RULE 8(1)] Whereas, the undersigned being the authorized officer of the HDFC BANK LTD. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 22/04/2024 calling upon the borrower(s) 1. M/s Paj Global through its Proprietor Sh. Prem Anand Jain 2. Mr. Prem Anand Jain S/o Sh. Anand Jain 3. Mrs. Neha Devi W/o Sh. Prem Anand Jain to pay the amount mentioned in the notice Rs. 1,05,18,570.19/- (Rupees One Crore Five Lakhs Eighteen Thousand Five Hundred Seventy and Nineteen Paise Only) within 60 days from the date of receipt of the said notice.

Manner of holding shares i.e. Demat (NSDL or CDSL) or Physical a) For Members holding shares in demat account with NSDL. 8 Character DP ID followed by 8 Digit Client ID. For example if your DP ID is IN300**** and Client ID is 12***** then your user ID is IN300****12***** b) For Members who hold shares in demat account with CDSL. 16 Digit Beneficiary ID. For example if your user ID is 12***** then your user ID is 12***** c) For Members holding shares in Physical Form. EVEN Number that is 120904, followed by Folio Number registered with the company. For example if folio number is 001**** and EVEN is 120904 then user ID is 120904001****

BY AND ON BEHALF OF THE BOARD OF DIRECTORS SOUTH WEST PINNACLE EXPLORATION LIMITED Sd/- VIKAS JAIN CHAIRMAN & MANAGING DIRECTOR Date: DECEMBER 07, 2024

GENOMIC VALLEY BIOTECH LIMITED CIN: L01122HR1994PLC033029 Reg. Office: 4 K.M. STONE, BERRI CHHARRA ROAD VILL. KHERKA, MUSALMAN, P.O. TANDAHERI TEH BAHADU, HJAJJAR, Haryana, India, 124507 Email: genomicvalley@gmail.com; Tel: 8506985626/9811341542 Website: genomicvalley@gmail.com NOTICE OF THE 30TH ANNUAL GENERAL MEETING, REMOTE E-VOTING & BOOK CLOSURE NOTICE is hereby given that the 30th Annual General Meeting of the Members of GENOMIC VALLEY BIOTECH LIMITED will be held on Monday, 30th day of December, 2024 at 11:00 A.M. at *4 K.M. STONE, BERRI CHHARRA ROAD VILL. KHERKA, MUSALMAN, P.O. TANDAHERI TEH BAHADU, HJAJJAR, Haryana, India, 124507 to transact the business (es) as mentioned in the notice of AGM which is being circulated for convening the AGM. The Company has sent the notice of AGM for Financial Year 2023-24 on December 06, 2024 through electronic mode to the members whose e-mail addresses are registered with the Company/Depositories. The Annual Report for Financial Year 2023-24 is available and can be downloaded from the Company's website (www.genomicvalley.com).

Canara Bank Branch: Kundli, District Sonapat 131001 Mobile No. 8572803236, Email ID: cb3236@canarabank.com POSSESSION NOTICE [SECTION 13(4)] (For Immovable property) Whereas, the undersigned being the Authorized Officer of the Canara Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 16.03.2020 calling upon the borrower M/s Shree Ganesh Roadlines through its Proprietor Sh. Vijender Singh and Guarantor: Smt. Sheela Devi to pay the amount mentioned in the notice, being Rs. 30,79,969.20 (Rupees Thirty Lakhs Seventy Nine Thousand Nine Hundred Sixty Nine and Twenty Paise only) within 60 days from the date of receipt of the said notice.

IN THE COURT OF SH. RAKESH, PANDIT, DISTRICT JUDGE, (COMM COURT)-4, COURTS NO. 509, SOUTH-WEST, DISTRICT, DWARKA COURTS, NEW DELHI PUBLICATION NOTICE DEFENDANT (Order 5, Rule 20 of the Code of Civil Procedure) SUIT NO.: CS (COMM)/260/2024 PUNJAB NATIONAL BANKPlaintiff. VS. SRI KANT SINGHDefendants. TO, SRI KANT SINGH, S/O. SH. RAM NATH SINGH PRESENTLY RESIDING AT: WZ-291, 3rd FLOOR, GALI NO.8, SACH NAGAR, PALAM COLONY, NEW DELHI-110045 MO. : 9654214496 ALSO AT: WZ-1, 3A, 2nd FLOOR, GALI NO.8, SACH NAGAR, COLONY, PALAM VILLAGE, SOUTH WEST DELHI-110045 Whereas Plaintiff has instituted that above Suit FOR RECOVERY against the defendants. You are hereby summoned to appear in this Court in person or by a pleader on the 11.12.2024 at 10:00 AM, to answer the same, failing which the Suit will be disposed of ex-parte.

CAPRI GLOBAL CAPRI GLOBAL HOUSING FINANCE LIMITED Registered & Corporate Office : 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Panel, Mumbai-400013 Circle Office : Capri Global Housing Finance Limited 9B, 2nd Floor, Pusa Road, New Delhi - 110060 APPENDIX IV POSSESSION NOTICE (for immovable property) Whereas, the undersigned being the Authorized Officer of Capri Global Housing Finance Limited (CGHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CGHFL for an amount as mentioned herein under with interest thereon.

INDUS DISCOVERIES PRIVATE LIMITED Regd. Office: FF-19, 20 Anupam Complex, Saket, New Delhi-110017, India Mob. No. +919971534445, Email: accounts@indusdiscoveries.com CIN : U63040DL2000PTC106414 Form No. INC-26 [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] Before the Central Government, The Regional Director, Northern Region Bench, New Delhi In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 In the matter of INDUS DISCOVERIES PRIVATE LIMITED having its registered office at FF-19, 20 Anupam Complex, Saket, New Delhi-110017, India,Petitioner Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 or any other applicable provisions if any, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at an Extra Ordinary General Meeting held on 4th day of November, 2024 to enable the company to change its Registered Office from the "National Capital Territory of Delhi" to the "State of Haryana."

DESCRIPTION OF THE IMMOVABLE PROPERTY Urban House measuring 1660 Sq. Yards out of Plot bearing Kharsa No. 35/43/2(2-18), 44/27(0-05), 28(0-04), 29(0-07), 30(0-07), 32(0-04), 33(0-07), 34(0-07), 35(0-03), 36(0-03), 38(2-01), 31(0-07) total measuring land 1660 Sq. Yards out of 14th share which is situated in extended Lal Dora the abadi of Bakoli Tehsil Alipur District North East-Delhi-110040. bounded as under: North: Rasta 24*9' wide, South: Rasta 24*9' wide, East: Plot of others, West: Plot of others. Date: 07.12.2024 Place: Kundli (Sonapat) Authorised Officer

INDUS DISCOVERIES PRIVATE LIMITED MOHD YASIN ZARGAR ASYA YASIN ZARGAR Director Director DIN 00437571 DIN 000437616 Add. Both: House No.3/1, Harmony Homes, Phase-3, Sushant Lok, Sector-57, Gurgaon, Haryana-122001 Date: 07.12.2024

APRIL 2024 AU SMALL FINANCE BANK LIMITED Registered office :- 19-A, Dhuleswar Garden, Ajmer Road, Jaipur-302001, Rajasthan (India) CIN L36911RJ1996PLC011381 APPENDIX-IV-A [See proviso to rule 8(6)] Sale notice for sale of immovable properties E-auction Sale Notice for Sale of Immoveable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s)/ Co-Borrower (s)/Mortgagor (s) and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorised Officer of AU Small Finance Bank Limited (A Scheduled Commercial Bank), the same shall be referred herein after as AUSFB. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction for recovery of amount mentioned in the table below along with further interest, cost, charges and expenses being due to AUSFB viz. Secured Creditor. It is hereby informed you that we are going to conduct public E-Auction through website https://sarfaesi.auctiontiger.net

GENOMIC VALLEY BIOTECH LIMITED Reg. Office: 4 K.M. STONE, BERRI CHHARRA ROAD VILL. KHERKA, MUSALMAN, P.O. TANDAHERI TEH BAHADU, HJAJJAR, Haryana, India, 124507 Email: genomicvalley@gmail.com; Tel: 8506985626/9811341542 Website: genomicvalley@gmail.com NOTICE OF THE 30TH ANNUAL GENERAL MEETING, REMOTE E-VOTING & BOOK CLOSURE NOTICE is hereby given that the 30th Annual General Meeting of the Members of GENOMIC VALLEY BIOTECH LIMITED will be held on Monday, 30th day of December, 2024 at 11:00 A.M. at *4 K.M. STONE, BERRI CHHARRA ROAD VILL. KHERKA, MUSALMAN, P.O. TANDAHERI TEH BAHADU, HJAJJAR, Haryana, India, 124507 to transact the business (es) as mentioned in the notice of AGM which is being circulated for convening the AGM. The Company has sent the notice of AGM for Financial Year 2023-24 on December 06, 2024 through electronic mode to the members whose e-mail addresses are registered with the Company/Depositories. The Annual Report for Financial Year 2023-24 is available and can be downloaded from the Company's website (www.genomicvalley.com).

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HDFC Bank Limited Branch: The Capital Court, Munirka, Olaf Palme Marg, Outer Ring Road, New Delhi-110 067 Tel. : 011-41596568, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com POSSESSION NOTICE Whereas, the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following Borrower(s) / Legal Heir(s) / Legal Representative(s) / Mortgagor(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

APRIL 2024 AU SMALL FINANCE BANK LIMITED Registered office :- 19-A, Dhuleswar Garden, Ajmer Road, Jaipur-302001, Rajasthan (India) CIN L36911RJ1996PLC011381 APPENDIX-IV-A [See proviso to rule 8(6)] Sale notice for sale of immovable properties E-auction Sale Notice for Sale of Immoveable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s)/ Co-Borrower (s)/Mortgagor (s) and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorised Officer of AU Small Finance Bank Limited (A Scheduled Commercial Bank), the same shall be referred herein after as AUSFB. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction for recovery of amount mentioned in the table below along with further interest, cost, charges and expenses being due to AUSFB viz. Secured Creditor. It is hereby informed you that we are going to conduct public E-Auction through website https://sarfaesi.auctiontiger.net

